

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.221
TO BE ANSWERED ON 21.07.2015

Delay in Environmental Clearance

221. SHRI NAGAR RODMAL:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether some of the States are responsible for delay in granting environmental clearances for various projects;
- (b) if so, the details thereof, State-wise including Madhya Pradesh; and
- (c) the steps being taken by the Government to solve these issues with each of the concerned States during the remaining period of the 12th Five Year Plan?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI PRAKASH JAVADEKAR)

- (a) & (b) No, Sir. The state wise list of projects under appraisal is at Annexure-1.
- (c) The initiatives taken by the Ministry inter alia include delegating more powers to States, exempting the construction of industrial shed, school, college, university, hostels for educational institution from requirement of EC subject to following environmental guidelines, exemption to all highway projects in border States from the requirement of ToR and exempting all linear projects in border States from the requirement of public hearing subject to suitable conditions prescribed by the Ministry, non requirement of no objection for transfer of environment clearance of cancelled coal block to legal person to whom such block is subsequently allocated and also without referring it to EAC/SEAC, standardising the Terms of Reference for preparation of EIA Report, increasing the validity of Environment Clearance from 5 to 7 years. The Ministry has launched web portal for online application for EC to category 'B' projects under State Environment Impact Assessment Authority (SEIAA)/ State Environment Appraisal Committee (SEAC).

Annexure-1

Status of pending cases for appraisal/EC in States: May 2015

S. No.	State / UT	Total Pendency
1.	Andhra Pradesh	490
2.	Andaman & Nicobar	SEIAA Non functional/Under Constitution
3.	Arunachal Pradesh	SEIAA Non functional/Under Constitution
4.	Assam	10
5.	Bihar	475
6.	Chandigarh	0
7.	Chhattisgarh	798
8.	Delhi	-
9.	Goa	
10.	Gujarat	445
11.	Haryana	400
12.	Himachal Pradesh	90
13.	Jammu and Kashmir	SEIAA Non functional/Under Constitution
14.	Jharkhand	290
15.	Karnataka	763
16.	Kerala	60
17.	Lakshwadeep	SEIAA Non functional/Under Constitution
18.	Madhya Pradesh	250
19.	Maharashtra	800
20.	Manipur	
21.	Mizoram	
22.	Meghalaya	SEIAA Non functional/Under Constitution
23.	Nagaland	SEIAA Non functional/Under Constitution
24.	Odisha	50
25.	Puducherry	
26.	Punjab	984
27.	Rajasthan	3000
28.	Sikkim	
29.	Tamil Nadu	601
30.	Telangana	85
31.	Tripura	0
32.	Uttar Pradesh	983
33.	Uttarakhand	71
34.	West Bengal	05
35.	Dadra & Nagar Haveli, Daman & Diu	-
	Total	10640